372	Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2	3	4
20.	Madhya Pradesh	172	4
21.	Maharashtra	604	2
22.	Manipur	2	0
23.	Meghalaya	4	0
24.	Mizoram	0	0
25.	Nagaland	1	0
26.	Odisha	125	2
27.	Puducherry	23	0
28.	Punjab	147	2
29.	Rajasthan	264	4
30.	Sikkim	1	0
31.	Tamil Nadu	261	2
32.	Telangana	191	3
33.	Tripura	8	0
34.	Uttar Pradesh	566	2
35.	Uttarakhand	42	0
36.	West Bengal	188	1
	All-India	4375	33

## Diversion of domestic LPG for commercial use

1102. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it has come to the notice of the Ministry that LPG distributors, under the pretext 'consumer not available at home' are cancelling bookings and diverting the same to blackmarket, particularly for commercial use;
- (b) why OMCs are not carrying out raids on commercial establishments using domestic LPG; and
- (c) the details of LPG connections given under PMUY to Nellore so far, and what the Ministry is doing to release LPG connections to the left out households?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Oil Marketing Companies (OMCs) have reported that the distributors are under instructions not to cancel the cash memo without any valid reason. Interactive Voice Response System(IVRS)/Short Message Service(SMS) refill booking system has been introduced by OMCs, wherein the customers get SMS on refill booking/generation of cash memo and refill delivery. In case, cash memo is cancelled by the distributor, the reason for the same is captured in the system and SMS of refill cancellation is also triggered to the consumers. In OMCs software, against cancelled refill, LPG cylinder cannot be delivered to any other person.

- (b) OMCs carry out surprise inspections at distributors premises, conduct refill audits, surprise check at customer's premises, *en-route* checking of delivery vehicles etc. to prevent the diversion of domestic LPG. Further, whenever complaints are received, the same are investigated and in all established cases, punitive action is taken as per the extant Marketing Discipline Guidelines (MDG) and the Distributorship Agreement. Whenever complaints/information on commercial establishments using domestic cylinders receive, State Government/District Authorities take necessary action.
- (c) OMCs have released 25,050 LPG connections in Nellore District of Andhra Pradhesh under Pradhan Mantri Ujjwala Yojana. Further, the target to issue 8 crore LPG connections under the Scheme has already been achieved on 7th September, 2019.

## PNG in Andhra Pradesh

1103. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that geographical area of Nellore district has been given under PNGRB Act, 2006, to provide Piped Natural Gas (PNG) in Nellore district of Anhdra Pradesh;
  - (b) if so, the details thereof; and
- (c) the status of providing Piped Natural Gas to the households in the above district?